| Annexure-6 | | | | | | | | | | | | | | |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| Name of the corporate debtor: CIAN HEALTHCARE LIMITED CIN:-L24233PN2003PLC017563 | | | | | | | | | | | | | | |
| Date of commencement of CIRP: 14-08-2024 | | | | | | | | | | | | | | |
| List of Creditors as on 14-08-2024 (Based on the claim received upto 30-12-2024) | | | | | | | | | | | | | | |
| List of Operational creditors (Employees ) | | | | | | | | | | | | | | |
| Sr. No. | Name of Creditor | Details of Claim Received | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues, | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
| | | Date of Receipt | Amount Claimed | Amount of Claim Admitted | Nature of Claim | Amount covered by Security Interest | Amount covered by guarantee | Whether related party? | % voting share in CoC | | | | | |
| | Amar Pawar | 27-12-2024 | 1,87,196.00 | 1,87,196.00 | Unsecured | No | No | No | | | | | | |
| | Mohan Shivaji Patil | 27-12-2024 | 43,542.00 | 43,542.00 | Unsecured | No | No | No | | | | | | |
| | Pooja Shah | 27-12-2024 | 2,38,295.00 | 2,38,295.00 | Unsecured | No | No | No | | | | | | |
| | Avinash Chavan | 27-12-2024 | 59,662.00 | 59,662.00 | Unsecured | No | No | No | | | | | | |
| | Alok Kumar | 27-12-2024 | 1,08,114.00 | 1,08,114.00 | Unsecured | No | No | No | | | | | | |
| | Anjali Rawat | 27-12-2024 | 49,400.00 | 49,400.00 | Unsecured | No | No | No | | | | | | |
| | Atul Koli | 27-12-2024 | 89,700.00 | 89,700.00 | Unsecured | No | No | No | | | | | | |
| | Dnyaneshwar Vanjare | 27-12-2024 | 59,500.00 | 59,500.00 | Unsecured | No | No | No | | | | | | |
| | Karmavir Sanjay More | 27-12-2024 | 21,800.00 | 21,800.00 | Unsecured | No | No | No | | | | | | |
| | KISHOR RAJKUMAR MANKARE | 27-12-2024 | 18,330.00 | 18,330.00 | Unsecured | No | No | No | | | | | | |
| | Masum Raurkar | 27-12-2024 | 30,800.00 | 30,800.00 | Unsecured | No | No | No | | | | | | |
| | Monali Balasaheb Gawali | 27-12-2024 | 21,000.00 | 21,000.00 | Unsecured | No | No | No | | | | | | |
| | Mrudula Dhananjay Gurav | 27-12-2024 | 61,950.00 | 61,950.00 | Unsecured | No | No | No | | | | | | |
| | Omkar Walunj | 27-12-2024 | 24,800.00 | 24,800.00 | Unsecured | No | No | No | | | | | | |
| | PRAGATI Satish BABAR | 27-12-2024 | 25,000.00 | 25,000.00 | Unsecured | No | No | No | | | | | | |
| | Ravikant Chavan | 27-12-2024 | 1,23,967.00 | 1,23,967.00 | Unsecured | No | No | No | | | | | | |
| | Shruti Tushar Shinde | 27-12-2024 | 67,200.00 | 67,200.00 | Unsecured | No | No | No | | | | | | |
| | Suman Bhandari | 27-12-2024 | 57,000.00 | 57,000.00 | Unsecured | No | No | No | | | | | | |
| | Vaishali Girish Bhegade | 27-12-2024 | 37,768.00 | 37,768.00 | Unsecured | No | No | No | | | | | | |
| | Paresh Arun Shah | 27-12-2024 | 5,97,130.00 | 5,97,130.00 | Unsecured | No | No | No | | | | | | |
| | Datta Prabhu Jadhav | 27-12-2024 | 1,67,681.00 | 1,67,681.00 | Unsecured | No | No | No | | | | | | |
| | Shashikant Vasant Vahalkar | 27-12-2024 | 17,021.00 | 17,021.00 | Unsecured | No | No | No | | | | | | |
| | Sharmin Irphan Mulla | 27-12-2024 | 1,02,382.00 | 1,02,382.00 | Unsecured | No | No | No | | | | | | |
| | Sachin Mete | 27-12-2024 | 2,43,362.00 | 2,43,362.00 | Unsecured | No | No | No | | | | | | |
| | Riyaz Khan | 27-12-2024 | 4,00,000.00 | 4,00,000.00 | Unsecured | No | No | No | | | | | | |
| | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | |
| | **Total** | | **28,52,600.00** | **28,52,600.00** | - | - | - | - | - | - | - | - | - | |

**Notes:**

**1. All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.**

**2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.**

**The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision**

**3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.**

**4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.**